

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-232/97, MA-2933/97
MA-2917/97
OA-1172/97

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New Delhi this the 15th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Shiv Dayal,
S/o Sh. (Late) Kali Dass,
C/o Anil Sisodia,
Shop No.24, Scooter Garrages,
Jalvayu Vihar Sector-21,
Noida. Petitioner

(through Sh. G.D. Bhandari, advocate)

versus

1. Shri S.P. Mehta,
General Manager,
Northern Railway Hq.,
Baroda House,
New Delhi.
2. Shri K.K. Chaudhary,
Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. Respondents

(through Sh. Raj Birbal, Sr. Counsel with Sh. R.L.
Dhawan and Sh. P.S. Mahendru)

ORDER(ORAL)

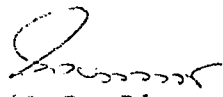
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

This contempt petition has arisen out of a complaint at the instance of the petitioner that our orders dated 2.12.96 have not been complied with till today. Several affidavits have been filed for the purpose of explaining compliance. With the explanation thus given we were constraint to pass an order for personal appearance of the respondents on 27.11.97. Since the respondents did not appear on the date required to appear, namely, 11.12.97, we had to issue a deferred bailable warrant and subsequently on request it was further deferred till today. Both the

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respondents appeared and have apologized for the non-compliance and have undertaken that the same will be done with the assistance of the Sr. Counsel appearing today within a short time. In view of this undertaking, we dispose of this contempt petition. Notices issued to the alleged contemnors are discharged.

MA-2933/97 for recalling the order dt. 27.11.97 is dismissed as having become infructuous.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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